

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3289
ANSWERED ON:30.08.2013
PETROL PUMPS
Yadav Shri Madhusudan

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Petroleum companies stop the sale of petrol and diesel on the expiry of their lease deed;
- (b) if so, the number of petrol pumps in the State of Chhattisgarh which are still operating despite the expiry of their lease deed along with the reasons therefor; and
- (c) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a) No, Madam. The retail outlets (ROs) continue to sell Motor Spirit (MS) i.e. Petrol and High Speed Diesel (HSD) i.e. Diesel till explosive license of the site is valid to ensure adequate availability of motoring fuels in the interest of motoring public as well as small scale industries, agriculturists etc. and, also considering commercial angle of the Corporation / legal position available for the RO site.
- (b) There are 14 such sites in the state of Chhattisgarh, which are operating after expiry of lease.
- (c) Efforts are made to renew the land lease before expiry of the lease period. The field officers get in touch with the landlords and negotiations are held for renewal of lease.